

should show her the courtesy and allow her to make her point.

SHRIMATI VASUNDHARA RAJE (Jhalwar): Sir, I must say, it is beautifully termed to our advantage.

MR. SPEAKER: Well, if you feel that way, that means, you are behaving very well.

SHRIMATI VASUNDHARA RAJE: Sir, I think a newsitem appeared in this morning's *Economics Times* which concerns a raid carried out on the offices of Clarion, which is a leading advertising agency. It was conducted in all centres which include Calcutta, which is the headquarters, and the branch offices in Delhi and Bombay. According to information, which is available, the taxmen have even raided the private premises of the senior executives of this company. The Clarion office was raided in the morning yesterday and apparently then shut down for the day. The provocation for the raid apparently was an allegation concerning the irregularities in the company's accounts.

An interesting turn of the event was that the Clarion top-brass called a meeting in Calcutta immediately after this to discuss some important issues. Another interesting twist to this whole thing is that while Clarion has gone through very turbulent times in the last few years. It also bagged a very large chunk of Congress (I) advertising in the 1991 elections. Could it perhaps be one of the reasons why this raid is being hushed up, why political pressure is being brought upon the sleuths who went there because some incriminating documents have been found? Apparently, the facts are being hidden. People are not being allowed to speak out and there is no one to hush up the case.

I would request that the Government to bring all the facts concerning this out in the open. No political interference or pressure should be put on these things. If a raid of this nature has taken place on an agency of the size of Clarion, I think, the matter should certainly be brought to light (*Interruptions*).

SHRIMATI GEETA MUKHERJEE (Panskura): Sir, with your permission, I want to draw the attention of the Council of Ministers to one fact. This deals with the question of proposed merger of Modi Carpets Limited and Modi Rubber Limited in Raebareli, Uttar Pradesh. Seven hundred workers are involved in it. Actually, BIFR itself had already agreed that there should be a merger and they themselves called a meeting yesterday. Unfortunately, the financial institutions came down and said nothing can be done. This is a very interesting situations.

So, the AITUC union over there have particularly asked the Government. It has also been said by the financial institutions that if the workers cooperatives have to come, that also can be taken up only if Uttar Pradesh Government gives a huge loan. With the policy of the Uttar Pradesh Government, one knows that there will not be any such possibility. Therefore, they want that the Government must intervene to clear up the draft merger scheme circulated among the participants by the BIFR and hurdles created by the financial institutions be checked immediately.

They have also said that the Modi Carpets Limited is commercially sound in domestic as well as export market and workers shall cooperate with the company. Therefore, to help these workers, the Central Government should intervene in the matter.

SHRI G.M.C. BALAYOGI (Amalapuram): Sir, NTPC authorities acquired about 600 acres of land from small farmers for setting up of a gas based power project in Kakinada town in Andhara Pradesh. They had already spent about Rs. 6 crore in developing the land and on other infrastructural activities. There is already NTPC's office staff working in it.

Now I understand that NTPC is thinking of changing the location of this project from Kakinada to some other place on some trivial grounds. One of the reasons is that at Coringa village about 25 kms away from the site, there was a crocodile sanctuary exist at